

(2026) 02 SIK CK 1752
In the Sikkim High Court
Case No : Writ Petition (C) No. 28 Of 2023

Union Of India And Ors.

APPELLANT

Vs

State Of Sikkim And Others

RESPONDENT

Date of Decision : 19-02-2026

Acts Referred:

Citation : (2026) 02 SIK CK 1752

Hon'ble Judges : A. Muhamed Mustaque, CJ

Bench : Single Bench

Advocate : Sangita Pradhan, Natasha Pradhan, Sittal Balmiki, Zangpo Sherpa, Sujan Sunwar, Sudesh Joshi, Saurav Singh, Adarsh Gurung

Judgement

A. Muhamed Mustaque, CJ

It is submitted by the learned Deputy Solicitor General of India that, as far as to the release of ₹ 230,13,06,465/- (Rupees Two Hundred Thirty Crores, Thirteen Lakhs, Six Thousand, Four Hundred and Sixty Five only) concerned, they have no objection. They have only objection with regard to the final Award being passed to the awardees for an amount of ₹ 564,96,79,834/- (Rupees Five Hundred Sixty Four Crores, Ninety Six Lakhs, Seventy Nine Thousand, Eight Hundred Thirty Four only).

If that is so, there shall be an order to release ₹ 230,13,06,465/- (Rupees Two Hundred Thirty Crores, Thirteen Lakhs, Six Thousand, Four Hundred and Sixty Five only). Accordingly, it is ordered to release the amount of ₹ 230,13,06,465/- (Rupees Two Hundred Thirty Crores, Thirteen Lakhs, Six Thousand, Four Hundred and Sixty Five only) in accordance with the Award, to the parties concerned in their respective bank accounts. It is further made clear that if any interest has accrued, the same shall also be released.

In the meantime, Rejoinder(s), if any, may be filed.

Stand over to 06th April, 2026.